

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 117**  
**(IB)-26(PB)/2019**

**IN THE MATTER OF:**

Mohit Gupta

.... Petitioner

Vs.

Shree Vardhman Infraheight Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 16.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

Mr. Varun Tandon, Adv.

For the Respondent(s):-

Mr. Shalubh Singhal, Mr. Rajesh Kumar, Adv.

**ORDER**

The proceedings before this Tribunal have been stayed by Hon'ble the Supreme Court at the instance of the corporate debtor who has filed Writ Petition (civil) No. 369 of 2019 and the order has been granted on 29.03.2019.

List on 14.05.2019.

*Sd/-*

**(M. M. KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**